WP(C) No. 69 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

15.07.2015

Heard Mr. A.G. Momin, learned counsel for the petitioner.

Mr. S. Dey, learned counsel for the respondents No. 1-3 and Mr. P.T. Sangma, learned counsel for the respondents No. 4 and 5 seeks further time to file the counter affidavit. Two weeks' time is granted.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 111 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

15.07.2015

Heard Mrs. S. Bhattacharjee, learned counsel for the petitioner.

Mr. S. Sen Gupta, learned State counsel seeks further time to file the counter affidavit. Two weeks' time is granted.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 112 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

15.07.2015

Heard Mr. S. Wahlang, learned counsel for the petitioner.

From record it appears that, counter affidavit has not been filed by the respondents No. 1-5. However, Ms. A. Sinha, learned counsel appearing for and on behalf of the respondents No. 1-5 seeks further 2(two) weeks' time to file the counter affidavit. Prayer is allowed.

Mr. K.K. Khongjoh, learned counsel for the respondents No. 6-8 is present.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 137 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

15.07.2015

Heard Mr. P.T. Sangma, learned counsel for the petitioner.

Mr. K. Sunar, learned counsel for the respondents No. 1, 2 and 3 seeks further 2(two) weeks' time to file the counter affidavit.

Ms. I. Lyngwa, learned counsel for the respondent No. 4 submits that, they have just received the notice and going to file the vakalatnama in the course of the day. They can file the vakalatnama and also file the counter affidavit.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 232 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

15.07.2015

Heard Mr. M. Chanda, learned counsel for the petitioner.

Mr. K. Paul, learned CGC for the Union of India is not available. The matter came up for hearing. However, it is informed by his junior Ms. R. Paul, learned counsel that, he is pre-occupied.

The learned counsel for the petitioner suggested that the matter may be fixed on the first week of August, 2015.

List the matter accordingly.

JUDGE

D. Nary

WP(C) No. 284 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

15.07.2015

None has appeared for and on behalf of the petitioner.

Mr. N. Mozika, learned CGC for the Union of India is present and informed the court that, Mr. R. Jha, learned counsel for the petitioner is still unwell.

Considering the fact, the matter is adjourned for further 2(two) weeks.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 326 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

15.07.2015

None has appeared for and on behalf of the petitioner.

Mr. R. Debnath, learned CGC for the Union of India is not present. However, it is informed by Ms. P. Roy, learned counsel that, he is pre-occupied.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 409 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

15.07.2015

Heard Mr. S. Dey, learned counsel for the petitioner.

Service report is still awaited against the respondent No. 6.

The learned counsel for the petitioner submits that, he is waiting for the service report from the respondent No. 6 then only he will be able to file the rejoinder affidavit.

Mr. S. Sen Gupta, learned State counsel is present.

List this matter after 2(two) weeks for appearance, counter affidavit by the respondent No. 6 and further order.

JUDGE

D. Nary